

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI  
NEW BOMBAY BENCHO.A. No. 8 of 1986 1986  
XXXXXX

DATE OF DECISION 11.7.1989

Smt. Suhasini M. Misra Petitioner

Shri P. M. Pradhan Advocate for the Petitioner(s)

Versus

1. Development Commissioner, SEEP, Bombay  
2. Union of India. Respondent

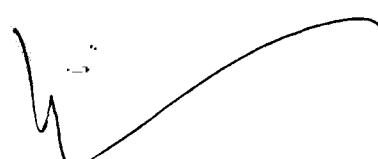
Shri R.C. Kotinkar (for Mr. M.I. Sethna) Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. M. B. Mujumdar, Member (J)

The Hon'ble Mr. M. Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No



(10)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.8/86

Smt. Suhasini M. Misra,  
C/o Shri F.M. Pradhan,  
Advocate,  
5-A, Mulund OM Manisha  
Co-Operative Housing  
Society Ltd.,  
G.V. Scheme Road No.1,  
Mulund (East),  
Bombay-400 081.

.. Applicant

V/s.

1. Development Commissioner,  
Santacruz Electronics,  
Export Processing Zones,  
Ministry of Commerce,  
Government of India,  
Andheri (East),  
Bombay-400 096.

2. The Union of India,  
through the Secretary,  
Ministry of Commerce,  
Dept. of Commerce,  
Udyog Bhavan,  
New Delhi-110 011.

.. Respondents.

Coram: Hon'ble Member (J), Shri M.B. Mujumdar  
Hon'ble Member (A), Shri M.Y. Priolkar.

ORAL JUDGMENT:-

Dated: 11.7.1989

IPER: Shri M.B. Mujumdar, Member (J)

The applicant ... was working as Assistant Librarian in the Santacruz Electronics Export Processing Zone, Bombay. One Shri B.S. Sachdev was appointed in clerical grade of the same organisation after the applicant he was promoted on ad hoc basis as Estate Manager by an order dated 1.3.79

The applicant has filed this application on 14.1.1986 requesting to direct the respondents to prepare a seniority list of Assistants as per the

proposed recruitment rules and after preparing the same grant her promotion with effect from the date on which Shri B.S.Sachdev was appointed on ad hoc basis as Estate Manager i.e. with effect from 1.3.1979. The applicant has also prayed for arrears due to her on that basis.

One Mrs. Valsamma Abraham had also filed O.A.No.11/85 for similar reliefs. A copy of that judgment is annexed by the respondents to their reply. That application was decided on 29.1.1987. It appears that the facts of that case and this case as well as the points involved are the same. Hence we are bound by that decision and hence we hold that the applicant is not entitled to the reliefs prayed for by the applicant in this application. Moreover, the applicant has resigned from the post of Assistant Librarian with effect from 27.2.1986 and she is no more in service of the respondents. On this ground also we find that the application does not survive. In result we dismiss this application with no order as to costs.

  
(M.Y. Friolkar)  
Member(A)

  
(M.B. Mujumdar)  
Member(J)